

21.51 HRS.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE BHARAT HEAVY PLATE AND VESSELS LIMITED AND GOVERNMENT REVIEW THEREON

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table—

(1) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, New Delhi for the year 1966-67 under sub-section (1) of Section 619A of the Companies Act, 1956.

(2) A copy of the Annual Report of the Bharat Heavy Plate and Vessels Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-702]68].

NOTIFICATION UNDER INDUSTRIAL (DEVELOPMENT AND REGULATION) ACT ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table—

(1) A copy of Notification No. S.O. 316 published in Gazette of India dated the 4th March, 1968 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-703]68].

(2) A copy each of the following Notifications under sub-section (3) of section 33 of the Cardamom Act, 1965:—

(i) G. S. R. 346 published in Gazette of India dated the 24th February, 1968 containing corrigendum to G. S. R. 1758 dated the 2nd December, 1967.

(ii) Erratum to Notification No. G.S.R. 346 dated the 24th February 1968 published in Gazette of India dated the 16th March, 1968.

[Placed in Library. See No. LT-704]68].

12.52 HRS.

OPINION ON LOKPAL BILL

SHRI P. K. DEO (Kalahandi): I beg to lay on the Table Paper No. II to the Bill to make provision for the appointment and functions of an authority named Lokpal for the investigation of administrative acts in certain cases and for matters connected therewith which was circulated for the purpose of eliciting opinion by the direction of the House on the 1st December, 1967.

SHRI RANGA (Srikakulam): I am extremely sorry that the Home Minister, although my hon. friend Shri P. K. Deo had already made an appeal, had not heeded to it and had not taken the trouble to advise the President to give his sanction to the financial section of this Bill so that it could be taken up by the House itself. I sincerely hope that the Home Ministry would hasten and take time by the forelock and with the co-operation of the Law Ministry obtain the sanction from the President. The hon. Member's object is to promote public interest as much as to safeguard the reputation of the Government itself which is supposed to be in favour of the institution of Lokpal and in regard to which this Government has been saying off and on that they are keen on establishing this institution of Lokpal.

12.53 HRS.

BUSINESS OF THE HOUSE

MR. SPEAKER: I have to inform the House that at the sitting of the Business Advisory Committee held yesterday it was decided that discussion on statement made by the Minister of Railways on railway accident near Allahabad might be fixed from 6.30 P.M. to 2.30 P.M. today and accordingly this item has already been included in the List of Business for today.

[Mr. Speaker]

The Committee further decided that discussion regarding treatment meted out to Harijans in certain districts in Andhra Pradesh, Uttar Pradesh etc. might be fixed at 6.30 P.M. on Thursday, the 4th April 1968, subject to the Home Minister making further statement about Harijans before that. The Home Minister has been requested to make the statement as early as possible.

The Committee also decided that further discussion on the motion moved by Shri Nath Pai on the 28th February, 1968 regarding Bihar might be fixed at 6.30 P.M. on Thursday, the 11th April, 1968.

12.54 HRS.

CORRECTION OF ANSWER TO SQ.
NO. 573 RE CEMENT ALLOCATION
AND CO-ORDINATING
ORGANISATION

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): In reply to a supplementary question put up by Shri P. Ramamurti on the Starred Question No. 673 on 12th March, 1968, I stated that 'they (CACO) had also agreed to supply one-third of their production for Government requirements.' On verification I find that the CACO had agreed to supply half of their production for Government requirements.

In reply to another question put up by Shri Vasudevan Nair, it is reported that 'so far as the amount given to political parties is concerned, it is Rs. 34,15,355 out of which the Swatantra Party got Rs. 14,64,000, the Congress Party Rs. 10,06,000, Jan Sangh Rs. 5,12,000, National Conference Rs. 2,08,000 and Jana Congress Rs. 2,25,000. There appears to be a typographical error. It should be, 'so far as the amount given to political parties is concerned, it is Rs. 34,15,355 out of which the Swatantra

Party got Rs. 14,64,155, the Congress Party Rs. 10,06,000, Jan Sangh Rs. 5,12,200, National Conference Rs. 2,08,000 and Jana Congress Rs. 2,25,000.

In reply to another supplementary question put up by Shri Supakar I stated that 'the work has been taken over by the Cement Corporation and we hope that the dues to the STC will be paid by the Corporation who are taking action regarding other question also. But the exact position is that 'the amount of Rs. 39.91 lakhs, has since been credited by this Organisation (CACO) in a joint account with the Government of India and the Cement Manufacturers' Association, in January, 1968. The Cement Corporation of India are taking action regarding other question.'

12.55 HRS.

*DEMANDS FOR GRANTS, 1968-69—
Contd.

MINISTRY OF COMMERCE—Contd.

MR. SPEAKER: The House will now resume further discussion on the Demands relating to the Commerce Ministry. Mr. Ghosh was speaking. He has already taken 5 minutes. He may continue his speech and conclude in another 5 minutes.

SHRI P. K. GHOSH (Ranchi): Sir, I was saying that the appointment of selling agents by the STC and MMTC should be discontinued. This leads to more and more profiteering. The agents never sell the goods at the prices fixed by STC or MMTC. They always sell it in black-market and make huge profits. But whenever there is a loss, these agents all back upon the STC and say, "You share a portion of the loss." I am myself a member of the Committee of Alkalis. I know that caustic soda was being imported through the STC. The STC engaged agents for distribution and sale of this caustic soda and they made huge profits upto 1966-67. But

*Moved with the recommendation of the President.